

DELHI LEGAL SERVICES AUTHORITY
Central Office, Pre-Fab Building, Patiala House Courts, New Delhi.

Dated: 6th April, 2009

NOTICE

Applications are invited on prescribed format from eligible candidates for empanelment as Legal Aid Counsel for Central Administrative Tribunal (CAT) and Consumer Courts cases on the panel of Delhi Legal Services Authority. The candidate who possesses the following eligibility criteria and experience as below can apply for the said empanelment on the panel of Delhi Legal Services Authority.

Eligibility Criteria:-

For Empanelment in Central Administrative Tribunal and Consumer Courts: An Advocate should be having not less than 7 years standing at the Bar on the date of this notification.

☿ **Application forms will be made available from 6th April, 2009.**

☿ **Last date for submission of completed Application form: 17th April, 2009.**

How to Apply:-

1. Application form along with detailed instructions and terms & conditions for the empanelment with Delhi Legal Services Authority can be obtained from the office of Secretaries, District Legal Services Committee/Authority, at all Court Complexes i.e. Tis Hazari Court, Patiala House Court, Karkardooma Court, Rohini Court and Dwarka Court, New Delhi/Delhi or can be downloaded from our website www.dlsa.nic.in or Delhi District Court's website www.delhicourts.nic.in.
2. The candidates are advised to read carefully the instructions contained in the advertisement to ensure that they are eligible for empanelment with Delhi Legal Services Authority in terms of qualification, instructions and conditions.
3. The candidate shall apply for empanelment on the application format prescribed by the Delhi Legal Services Authority and not in any other form.
4. A candidate can submit only one application. The panel of Advocates shall be prepared only for Central Administrative Tribunal (CAT) and Consumer Courts case and the candidate can be selected only for the said empanelment with Delhi Legal Services Authority.
5. The applications shall be submitted with the Secretaries, District Legal Services Committees/Authority at different Court Complexes, New Delhi/Delhi who shall transmit the same to the Ld. Member Secretary, Central Office, Delhi Legal Services Authority, Patiala House, New Delhi.

Terms & Conditions:-

1. The candidate already on the panel of the Delhi Legal Services Authority can also apply for this new panel subject to the condition that the appointed advocate shall deal with the matters relate to CAT and Consumer Courts only (as provided by DLSA).
2. The new panel shall be initially for a period of two years.

3. The candidate shall specify only one particular area of interest/field in which he/she intends to work.
4. Panel Advocates shall be paid fees as per Fee Schedule of DLSA.

Selection Process:-

1. The eligible candidates will be personally interviewed by the Interview Board.

MEMBER SECRETARY

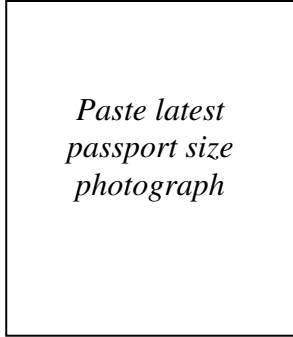


DELHI LEGAL SERVICES AUTHORITY
Central Office, Pre-fab Building, Patiala House Courts,
New Delhi

APPLICATION FORM

Application No. _____

(For Office Use)



1. Applicant's Name : _____
(In Block Letters)

2. Father's / Husband's Name : _____
(In Block Letters)

3. Date of Birth : _____

4. Age (as on 1st January, 2009): _____

5. Gender : _____

6. Residence Address : _____
(In Block Letters)

7. Office Address : _____
(In Block Letters)

Chamber No.: _____

Telephone No. (O) : _____

Telephone No. (R) : _____

Mobile No. : _____
Fax No. : _____
e-mail : _____

8. Educational Qualifications:

Course	Name of Board/University	Year of Passing	Pass% (Aggregate)
Graduation			
Professional Degree (LL.B)			
Post Graduation (LL.M)			

9. Date of Enrolment as an Advocate : _____

10. Practice Experience (Duration of practice in number of years) : _____

11. Area of Interest/Category (please \surd only one area of interest /field)

Civil Court Consumer Court

Matrimonial Cases Labour Court

Central Administrative Tribunal

(Note: The candidate shall specify only one particular area of interest/field in which he intends to work.)

12. Specify whether willing to work with cases relate to Central Administrative Tribunal and Consumer Courts (please ✓ the column)

Yes

No

13. Specify the name of the cases in which the candidate appeared before CAT/Consumer Courts. (Please furnish the list of at least 05 cases pending in/decided by the said Tribunal)

- Name and Designation of the Judge: _____

14. Specify whether earlier also applied or remained on the panel of the Delhi Legal Service Authority or any other Institution/Government Department (please ✓ in the concerned column)

If applied

Yes

No

If remained on the panel of Delhi Legal Service Authority

Yes

No

Specify names of PSU /Government Department dealt with, if any :

15. Why do you want to associate with Delhi Legal Services Authority?

16. Whether working as an Individual or in Partnership or Law Firm? _____

17. Specify Academic Achievements and Extra Curricular Activities (if any)

18. List of the documents to be attached: -

- **Copy of Certificate of Enrolment.**
- **Copy of Certificates of Academic achievements or Extra –Curricular activities, if any.**
- **Copy of Certificates of educational qualifications.**

(Signature of the Applicant)

DECLARATION

I hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false/incorrect at any stage, my candidature shall be liable to be cancelled. I have read and understood the instructions and terms & conditions for the empanelment and agree to abide by those. I declare that I fulfil the eligibility conditions for the category to which I am seeking empanelment. I am submitting only one application for the said empanelment.

Place: _____

Date: _____

(Signature of the Applicant)

Before filling up the application form, the candidates are advised to carefully read the eligibility criteria and follow the instructions and terms & conditions for empanelment of Advocates in Delhi Legal Services Authority mentioned hereinbelow: -

Instructions:-

- 1. Eligibility Conditions: The candidate who possesses the following eligibility and experience can apply for empanelment in Delhi Legal Services Authority: -**
 - (a) For Empanelment in Central Administrative Tribunal and Consumer Courts: An Advocate should be having not have less than 7 years standing at the Bar on the date of this notification.**
- 2. The candidate shall enclose the photocopy of the following documents with the application form:**
 - (a) Proof of age (Certificate of Matriculation or other equivalent examination)**
 - (b) Certificate of enrollment issued by State Bar Council under the Advocates Act, 1961.**
- 3. The Advocates already on panel of Delhi Legal Services Authority can also apply for this new panel subject to the condition that the appointed advocate shall deal with the matters relate to CAT and Consumer Courts only (as provided by DLSA).**
- 4. The candidate shall apply only on the application format prescribed by Delhi Legal service Authority for empanelment of Advocates and not on any other form.**
- 5. An Advocate shall submit only one application and specify only one area of interest/field in which he/she intends to work.**
- 6. If it is found that the candidate does not fulfill any of the eligibility conditions, his or her candidature shall not be considered.**

7. The candidate shall affix the latest passport size photograph on the application form.
8. Duly filled in Application Form along with requisite documents shall be submitted with the concerned Secretary, District Legal Services Committee/Authority, at different Court Complexes between 10.00 AM to 1:30 PM & 2:00 PM to 4:00 PM on any working days, on or before the last date of submission of the application as mentioned in the advertisement for further transmission to the Ld. Member Secretary, Central Office, Delhi Legal Services Authority, Patiala House, New Delhi.
9. Any application received after the last date mentioned in the advertisement shall not be entertained.

Selection Procedure: -

1. Merely fulfilling any eligibility will not confer any right on the candidate to be called for the interview.
2. No candidate shall be called for interview unless he/she satisfies the eligibility criteria for the category to which he/she is seeking empanelment.
3. The candidates short listed by the Selection Committee will be called for the interview.
4. The decision of the Selection Committee regarding short-listing of the candidates shall be final.
5. No individual intimation will be sent to any candidate for appearing in the interview. A list of short listed candidates with the date, time and venue of the Interview will be displayed on the Notice Board of each District Legal Services Committee/Authority, at different Court Complex and also on the Notice Board of the Central Office of Delhi Legal Services Authority, Patiala House, New Delhi. The said list shall also be uploaded on our website www.dlsa.nic.in as well as on Delhi District Court's website www.delhicourts.nic.in.
6. The candidate shall bring original documents at the time of interview.

7. Interview Board will take into consideration the experience, reputation and professional acumen of the candidate while making selection.
8. The result will be made available on our website www.dlsa.nic.in , District Court's website www.delhiccourts.nic.in and on the Notice Board of each District Legal Services Committee/Authority, at different Court Complex and also on the Notice Board of the Central Office of Delhi Legal Services Authority, Patiala House Courts, New Delhi.

Terms & Conditions for Empanelment: -

1. This Panel of Advocates shall be prepared only for Central Administrative Tribunal (CAT) and Consumer Courts cases with DLSA.
2. This panel shall be initially for a period of two years.
3. Panel Advocates will be paid fees as per Fee Schedule of DLSA.
4. Panel Advocates posted in the Courts of Metropolitan Magistrates for Remand work shall be entitled to Rs.1,800/- per month as fee for remand work besides the case wise fee as per schedule subject to the condition that the Advocate appears in maximum 40 remand matters in a month.
5. It will be mandatory for panel Advocates to attend the training programmes and refresher courses organized by Delhi Legal Services Authority from time to time.

Member Secretary